

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 60/TT/2017**

- Subject:** Determination of transmission tariff for Asset-I: 2 no. Line bays at Amritsar 400/220 kV Sub-station and Asset-II: 4 No. 400 kV Line bays at Malerkotla GIS 400/220 kV Sub-station under “Northern Region System Strengthening Scheme-XXXI-B” under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
- Date of Hearing:** 3.8.2017
- Coram:** Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Petitioner:** Power Grid Corporation of India Limited (PGCIL)
- Respondents:** Rajasthan Rajya Vidyut Prasaran Nigam Limited and 17 others
- Parties present:** Shri B. Dash, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri V.P. Rastogi, PGCIL  
Shri Matru Gupta Mishra, Advocate, RRVPNL  
Shri Nimesh K. Jha, Advocate, RRVPNL  
Shri R.B. Sharma, Advocate, BRPL  
Shri Neeraj Verma, NTL

**Record of Proceedings**

The representative of the petitioner submitted that all the information sought, including the CMD certificate, vide order dated 12.6.2017, have been submitted vide affidavit dated 27.6.2017. He also submitted that rejoinders to the reply of BRPL, UPPCL and NTL have also been submitted. He requested to grant tariff as claimed in the petition.

2. Learned counsel for BRPL submitted as under:-



(a) As per the petition, the instant assets were anticipated to be commissioned and hence the petitioner should submit the actual COD and explain the reasons for time over-run.

(b) The petitioner should submit the TSA that it has entered into with the designated inter-State customers as per provision of Regulation 3 (63) of the 2014 Tariff Regulations.

(c) The petitioner has claimed initial spares which are more than the ceiling limits prescribed under the 2014 Tariff Regulations. The initial spare should be allowed as per 2014 Tariff Regulations.

(d) The condonation of time over-run in the instant case should not be a ground for seeking condonation of time over-run in case of other assets in the instant transmission system.

3. The representative of the NRSS XXXI (B) Transmission Limited (NTL) submitted as under:-

(a) The NTL is an inter-State transmission service provider and not a beneficiary of the instant assets.

(b) The scheduled commercial operation date of the Kurukshetra-Malerkotla transmission line and Malerkotla-Amritsar transmission line was 11.9.2016 i.e. 28 months from the effective date as per the Transmission Service Agreement dated 2.1.2014. The Kurukshetra-Malerkotla transmission line achieved its COD on 18.1.2017 and Malerkotla-Amritsar transmission line achieved its COD on 3.4.2017.

(c) The time over-run was due to delay in receipt of gantry coordination at PGCIL Kurukshetra and Malerkotla Sub-Stations, change in tower extension, requirement of multi circuit towers, demonetization and delay in grant of forest clearance. In the RFP document, it was indicated that there is no forest area. However, the instant lines required forest clearance. Subsequent to the grant of forest clearance, the National Green Tribunal vide its Order dated 19.5.2016 passed a blanket ban on the cutting of trees in the State of Punjab. The said ban by NGT was suspended by High Court of Punjab and Haryana on 24.1.2017. However, NTL was able to receive the copy of the order of the High Court only on 30.3.2017. The detailed reasons for time over-run and condonation of the same would be given in its petition seeking tariff for the transmission lines.

4. The representative of the petitioner submitted that they have commissioned the bays matching TBCB line.



5. The Commission directed the petitioner to submit the following information on affidavit along with an advance copy to the respondents latest by 15.9.2017.

(a) Auditors certificates and Tariff forms for both the assets considering their actual CODs;

(b) Form- 12A (IEDC), Form-13 (Break-up of initial spares, Form- 14 (other income as on COD) and Form-15 (actual cash expenditure) for both the assets considering the actual CODs; and

(c) Clarify whether entire liability pertaining to initial spares has been discharged as on COD, if no, year wise detail of discharging of the same, separately for both the assets.

6. The Commission directed the respondents to file their replies by 3.10.2017 with an advance copy to the petitioner who shall file its rejoinder, if any by 13.10.2017, failing which the matter would be decided on the basis of the information already available on record.

7. Subject to the above, the order in the petition was reserved.

By Order of the Commission

sd/-  
(T. Rout)  
Chief (Legal)

